

**GOVERNMENT OF INDIA**  
**MINISTRY OF MINORITY AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 927**  
**TO BE ANSWERED ON 27.06.2019**

**Protection of Worship Places and Educational Institutions**

927 SHRI T.N. PRATHAPAN:

Will the Minister of Minority Affairs be pleased to state:

- (a) whether the Union Government has taken any *suomotu* action against the increasing incidents against worshipping centres and educational institutions of minority communities in various parts of the country;
- (b) if so, the details thereof;
- (c) whether the Union Government has sought any report from concerned State Governments or Ministry of Home Affairs regarding such incidents; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF MINORITY AFFAIRS**  
**(SHRI MUKHTAR ABBAS NAQVI)**

(a) to (d): "Public Order" and "Police" are State subjects as per provisions of the Constitution. The responsibility of maintaining law and order, registration and prosecution of crimes, including those against minorities, rests with the respective State Governments. State Governments are competent to deal with such offences under the extant provisions of law.

Besides, to maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situation, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government send advisories in this regard from time to time. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of the law enforcement agencies and requisite legal action is taken, wherever necessary.

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